

15.00 hrs.

**SALARIES AND ALLOWANCES  
OF MINISTERS BILL\***

**SHRI N. DANDEKER (Jamnagar) :** Sir, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the salaries and allowances of Ministers.

**MR. CHAIRMAN :** Motion moved :

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the salaries and allowances of Ministers."

**SHRI S. M. BANERJEE (Kanpur) :** I want to oppose this Bill though my hon. friends, Sarvashri Dandekar and Masani, have tried to bring forward a Bill which restricts the pay and allowances of Ministers. There are three sort of Ministers at present—Deputy Ministers, Ministers of State and Cabinet Ministers; that is, the mini, the midi and the maxi. What is suggested by them is Rs. 2,200 in respect of a Minister and Rs. 1,600 in respect of a Deputy Minister, Rs. 500 as salaries and allowances of gardeners, watchmen and sweeper and Rs. 300 for electricity, water and telephone for both Ministers and Deputy Ministers.

**MR. CHAIRMAN :** I would request you not to go into details.

**SHRI S. M. BANERJEE :** I have to tell you why I oppose it.

**SHRI BAI RAJ MADHOK (South Delhi) :** He cannot go into the merits for opposing the Bill at the introduction stage.

**SHRI S. M. BANARJEE :** I have seen the statement issued by Shri Dandekar that a Minister is spending nearly Rs. 48,000 or something like that a month. But we are of the opinion that the Minister should not get more than Rs. 1,000 a month, which is much more than the income of many of our people. Such a Bill should not be brought which gives licence to a Minister to spend Rs. 500 a month on gardeners etc., and Rs. 300 a

month on electricity etc. Therefore I oppose this Bill. I want a Bill to be brought restricting the Minister's salary to Rs. 1,000 a month.

**SHRI N. DANDEKER :** In the first place, I have not yet moved the Bill; I am asking for permission to introduce the Bill. Whether a debate of this kind is relevant even at this stage is for you to decide.

Secondly, I will be perfectly willing to consider at the appropriate stage any amendments which Shri Banerjee may wish to move as regards the amount of salary and allowances. I have stated that the main objective is that the take-home pay of Ministers should be no less after this Bill is passed than it is at present under the present Act and also no more. At the appropriate stage I will be only too glad to consider any amendment which Shri Banerjee and all his friends of one persuasion or the other may wish to offer.

**SHRI S. M. BANERJEE :** Thank you.

**MR. CHAIRMAN :** The question is :

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the salaries and allowances of Ministers."

*The motion was adopted.*

**SHRI N. DANDEKER :** I introduce the Bill.

**MR. CHAIRMAN :** Shri Nath Pai—Absent.

15.05 hrs.

**STOCK EXCHANGE (REPRESENTATION OF EMPLOYEES ON GOVERNING BODY) BILL\***

**श्री जार्ज फरनेश्वोज (बम्बई-दक्षिण) :** मैं प्रस्ताव करता हूँ कि देश के स्टॉक एक्सचेंजों के शासी निकायों में उन के कर्मचारियों

\*Published in the Gazette of India Extraordinary, Part II, section 2, dated 11-12-1970.

\*Introduced with the recommendation of the President.

को प्रतिनिधित्व देने का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the representation of the employees of stock exchanges in the country on their governing bodies."

*The motion was adopted.*

श्री जार्ज फरनेन्डोज (बम्बई-दक्षिण) : मैं विधेयक को पेश करता हूँ।

#### EXHIBITION OF CINEMATOGRAPH FILMS BILL\*

श्री जार्ज फरनेन्डोज (बम्बई-दक्षिण) : मैं प्रस्ताव करता हूँ कि चलचित्र-प्रक्षेपक चलचित्रों के विवरण तथा चलचित्र गृहों से ऐसे चित्रों का प्रदर्शन कराने के लिये चलचित्र वितरण प्राधिकार की स्थापना का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the setting up of a Film Distribution Authority for distributing cinematograph films and requiring the cinema theatres to exhibit such films."

*The motion was adopted.*

श्री जार्ज फरनेन्डोज : मैं विधेयक को पेश करता हूँ।

#### CONSTITUTION (AMENMENT) BILL\*

(AMENDMENT OF THE SEVENTH SCHEDULE)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री ओम प्रकाश त्यागी : मैं विधेयक पेश करता हूँ।

#### CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 174)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : सभापति महोदया, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाय।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री ओम प्रकाश त्यागी : मैं विधेयक पेश करता हूँ।